

No. 2158-2168 /DHC/Gaz/G-1/2019

From:

The Registrar General,
High Court of Delhi,
New Delhi-110003.



To,

1. The District & Sessions Judge (Headquarters), Tis Hazari Courts, Delhi.
2. The District & Sessions Judge, North-West, Rohini Courts Complex, New Delhi.
3. The District & Sessions Judge, South, Saket Courts Complex, New Delhi.
4. The District & Sessions Judge, South-East, Saket Courts Complex, New Delhi.
5. The District & Sessions Judge, East, Karkardooma Courts Complex, Delhi.
6. The District & Sessions Judge, New Delhi, Patiala House Courts, New Delhi.
7. The District & Sessions Judge, Shahdara, Karkardooma Courts Complex, Delhi.
8. The District & Sessions Judge, North-East, Karkardooma Courts Complex, Delhi.
9. The District & Sessions Judge, South-West, Dwarka Courts Complex, New Delhi.
10. The District & Sessions Judge, West, Tis Hazari Courts, Delhi.
11. The District & Sessions Judge, North, Rohini Courts Complex, New Delhi.

New Delhi, dated the 24th, April, 2019

Sub : Setting up of Designated Court in pursuance of Section 10 of Delhi Protection of Interest of Depositors (in Financial Establishments) Act, 2001.

Sir,

I am directed to forward herewith a copy of Notification No.F.6/21/2018-Judl./Suptlaw/608-615 dated 25.03.2019 issued by the Govt. of NCT of Delhi, New Delhi, on the above subject, for information and necessary action.

Yours faithfully,

Encl : As above.

(Jugal Kishore)
Assistant Registrar(Gaz.-I)
for Registrar General

Copy for information to:-

The District & Session Judge-cum Special Judge (PC Act) (CBI), Rouse Avenue Court Complex, New Delhi.

(Assistant Registrar(Gaz.-I)
for Registrar General

OFFICE OF DISTRICT & SESSIONS JUDGE (HQs) : DELHI

No. 26335-26420 /Power/Gaz/2019Dated 29/04/2019

Copy forwarded for information & necessary action to :

Sub:-Setting up of Designated Court in pursuance of Section 10 of Delhi Protection of Interests of Depositors (in Financial Establishment) Act, 2001

1. All the Judicial Officers, Central District, Tis Hazari Courts, Delhi.
2. The Sr.AO(J)/AO(J), Admn. Branch (I,II&III), General Branch, Filing Branch, CMM Office (Central), Facilitation Centre, Tis Hazari Courts, Delhi.
3. The PS/Reader to Ld. District & Sessions Judge (HQs), Tis Hazari Courts, Delhi
4. The Website Committee (English/Hindi), Tis Hazari Courts, Delhi.
5. The R&I Branch (Central) for uploading on LAYERS.

(ANKUR JAIN)

Addl. District Judge (Central),
Link Officer Incharge, Judicial Branch Central
District, THC, Delhi

F.No.6/21/2018-Judl./Suptlaw/

Dated March, 2019

NOTIFICATION

No.F.6/21/2018-Judl./Suptlaw/ : In pursuance of the provisions of Section 10 of Delhi Protection of Interests of Depositors (in Financial Establishments) Act, 2001, the Government of the National Capital Territory of Delhi, with the concurrence of the Chief Justice of the High Court of Delhi, is pleased to designate the court of Additional Sessions Judge-02 in each District under Delhi Protection of Interests of Depositors (in Financial Establishments) Act, 2001.

By order and in the name of the
Government of the National
Capital Territory of Delhi,

(Anoop Kumar Mendiratta)
Principal Secretary (Law, Justice & L.A.)

F.No.6/21/2018-Judl./Suptlaw/608-615

Dated 25 March, 2019

Copy forwarded for information and necessary action to:

1. Pr. Secretary to Lt. Governor, Govt. of NCT of Delhi, Raj Niwas, Delhi.
2. The Secretary to Hon'ble Minister (Law), Govt. of NCT of Delhi.
3. The Chief Secretary, Govt. of NCT of Delhi, New Delhi.
4. The Registrar General, High Court of Delhi, New Delhi.
5. The District & Sessions Judge (HQ), Delhi, Tis Hazari, Delhi.
6. Pr. Secretary, Finance Department, Govt. of NCT of Delhi, New Delhi.
7. Pr. Secretary, Home Department, Govt. of NCT of Delhi, New Delhi.
8. The Special Secretary (GAD/Coord.), Govt. of NCT of Delhi, in duplicate with Hindi version, for publication in Delhi Gazette.
9. Guard file.

(Anoop Kumar Mendiratta)
Principal Secretary (Law, Justice & L.A.)

*DBSJ (Proc.)
25/04/19
Ld. o/c. Judl.*